

ITEM NO.17

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 451/2024

RAHUL BALWAN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 19-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Rashmi Nandakumar, AOR
Ms. Rashmi Nandakumar, Adv.
Ms. Yashmita Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Liberty to implead the National Board of Examinations as a party respondent.
- 2 Issue notice. Returnable on 26 July 2024.
- 3 Dasti service is permitted in addition is permitted.
- 4 Liberty to serve the Standing Counsel.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR